

(8) Issue of a new policy of insurance viz. the Centenary Policy which is designed to suit the requirements of the rural people with fluctuating incomes.

(b) Figures of new business given below will show to what extent the steps taken by the LIC for development of its rural business have borne fruit.

(Amount in crores of rupees)

Year	Total new business in India	New business in rural areas	Percentage of rural new business to total new business
1967-68	835.28	235.46	28.2
1968-69	920.44	235.12	25.5
1969-70	1025.68	251.76	24.5
1970-71	1294.45	296.37	22.9
1971-72	1629.07	375.90	23.1

#### Help by Commercial Banks in Promoting Exports

3685. SHRI S. A. MURUGANATHAM: Will the Minister of FINANCE be pleased to state:

(a) to what extent the scheduled commercial banks have helped exports in the last four years;

(b) whether Government propose to bring about any change in the banks' credit Scheme for promoting exports; and

(c) if so, the salient features thereof?

THE MINISTER OF FINANCE  
(SHRI YESHWANTRAO CHAVAN):

(a) The advances outstanding of all scheduled commercial banks for exports, at the end of the years 1969, 1970 and 1971 and at the end of June, 1972, were as follows:

- (i) As on the last Friday of December, 1969.  
Rs. 303 crores (approximately).
- (ii) As on the last Friday of December, 1970.  
Rs. 366 crores (approximately).
- (iii) As on the last Friday of December, 1971.  
Rs. 459 crores (approximately).
- (iv) As on the last Friday of June 1972,  
Rs. 435 crores (Provisional).

(b) No, Sir.

(c) Does not arise.

#### Demand by Handloom Export Industry in Tamil Nadu to ban export of all types of cotton yarn

3686. SHRI S. A. MURUGANATHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether an immediate ban on exports of all types of cotton yarn and system of direct allocation of indigenous yarn to the exporters on the basis of their past performances or contracts on hand has been demanded by the handloom export industry in Tamil Nadu; and

(b) if so, what action has been taken thereon?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
A. C. GEORGE): (a) Yes, Sir.

(b) The representation has been considered and it has been decided that—

- (i) Exports of cotton yarn shall be conducted in a restricted and regulated manner. In respect of contracts under ex-

cution, deliveries will be staggered beyond June, 1973. Fresh contracts may be registered with TEXPROCIL for deliveries from 1st September 1973, onwards, and

- (ii) In respect of firm export orders of handloom goods, allocations of cotton yarn will be made after each contract has been scrutinized by TEXPROCIL/Handloom Export Promotion Council.

**Delay in concluding import contract for Titanium dioxide by STC**

3687. SHRI S. A. MURUGANATHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the State Trading Corporation has to pay this year 50 per cent more in price for titanium dioxide rutilic due to delay in concluding the necessary import contract for the same;

(b) if so, the reasons for the delay in concluding the contract; and

(c) the actual loss feared by the State Trading Corporation as a result of the delay in concluding the contract?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir. Import of Titanium Dioxide is a continuous operation and S.T.C. pays only the ruling international price. There has, however, been an upward trend in the international price of this commodity, due to worldwide shortage.

(b) and (c). Do not arise.

**Irregularities committed in Delhi and New Delhi branches of State Bank of Bikaner and Jaipur**

3688. SHRI M. KATHAMUTHU: Will the Minister of FINANCE be

pleased to refer to the reply given to Starred Question No. 166 on the 24th November, 1972 and state:

(a) the nature of the fraud and irregularities committed in the Delhi and New Delhi branches of State Bank of Bikaner and Jaipur;

(b) whether a senior officer of the State Bank of Bikaner and Jaipur was deputed in 1969 to audit Chandni Chowk branch of the Bank; and

(c) if so, the main points of the report submitted by him?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) The nature of three frauds in the Delhi and New Delhi branches of the State Bank of Bikaner and Jaipur, mentioned in the inspection report of the State Bank of India is as follows:

(i) *Chandni Chowk Branch*

A firm having a cash credit pledge account had stored spurious goods of lesser value against a stock of higher value indicated in the books.

(ii) *New Delhi Branch*

(1) A clerk of the bank fraudulently withdrew a sum of Rs. 115 instead of Rs. 100 as authorised, from the current account of one of the constituents.

(2) A current account was opened in the name of a firm through introductory reference which was alleged to be forged. On the same day a draft in the name of the firm on a local bank was lodged for collection and thereafter withdrawals of amounts were made from the account which have been alleged to be unauthorised.

Some of the other irregularities mentioned in the report are in the nature of certain accounts of small scale units being unsatisfactory, a clerk purchasing at par several bank drafts for larger amounts in the aggregate on behalf of the customers, another clerk having saving bank accounts showing credits for larger